

OFFICE OF THE DISTRICT JUDGE, CUTTACK

SALE NOTICE

No.2 dated 19.03.2020

Sealed quotation in plain papers from intending bidders are invited for sale of various Scraps/ Damaged items (wooden/ iron/ Plastic etc.) of this Court on "as is where is" basis lying in the Court's premises, backside of track Court Building. The sealed Tenders will be received latest by 03.00 PM on 02.04.2020 and will be opened at 4.00 P.M on the same day in the presence of the available Tenderers or their authorised agent. The Bidders should super-scribe the words "OFFER FOR SALE OF SCRAPS/ DAMAGED ARTICLES" on the sealed cover.

All the damaged ARTICLES/ SCRAPS will be sold in a single lot to the highest bidder.

The intending bidders may inspect all the damaged articles (list enclosed) available for auction sale during the office hour either from 19.03.2020 to 31.03.2020 after taking prior permission of the concerned authority before submission of their tender papers. For detail Term & Conditions of the Tender, the Bidders are requested to visit Court's Notice Board or log on to District Court, Cuttack website (www.districtcourtcuttack.nic.in)

The Authority reserves the right to accept or reject any or all Tenders without assigning any reason thereof.

sd/-
Registrar,
Civil Courts. Cuttack

Copy forwarded to :-

1. Notice Board
2. System Officer, District Court, Cuttack for upload in District Court, Cuttack website.

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Registrar,
Civil Courts. Cuttack

**TERMS AND CONDITIONS FOR SALE OF OLD DAMAGED SCRAP
ITEMS OF THIS COURT**

1. The Quotations not sealed or received after due date and time will be summarily rejected.
2. The Bidders should super scribe the words "OFFER FOR SALE OF SCRAPS/ DAMAGED ARTICLES" on the sealed cover.
3. The sealed quotations should be submitted latest by 03:00 P.M on 02.04.2020 addressed to the undersigned.
4. The received sealed tenders will be opened on 02.04.2020 at 04.00 P.M in presence of the available tenderers or their authorised agents.
5. The intending bidders may inspect all the articles available for auction sale during the office hour from dtd. 19.03.20 to 31.03.2020 after taking prior permission of the concerned authority before submission of their quotations.
6. The Bidders are required to offer their lump sum price for all the damaged articles / scraps in a lot.
7. The offered purchase price should be written clearly, both in figures and words.
8. The successful bidder is liable to pay GST @5% extra on the bidding amount.
9. The successful bidder shall deposit 25% of the bid amount in cash on the spot after completion of the bid and balance 75% of the bid amount by cash/Demand Draft/Pay Order in favour of " The Registrar, Civil Courts, Cuttack" within 7 days from the date of finalisation of the bid in " Store & Purchase Section" of the Court.

10. The GST amount shall also be deposited by successful bidder in shape of Treasury Challan and the challan receipt is to be submitted in the aforesaid section before removing the sold articles from the stipulated place. In case of non-payment of full amount within the stipulated time, the amount already deposited shall be forfeited and the aforesaid damaged articles/Scraps will be put to fresh auction.
11. The sold articles are to be removed from the site by the successful bidder within 05 days from the date of full payment.
12. The successful bidder shall take away the items on his own risk & cost and he shall be responsible for safe and appropriate disposal of the items. If any damage or otherwise is caused to the articles by any means during or after the stipulated period, no claim on this account will be entertained.
13. In case, the sold articles are not removed within the stipulated time, a ground rent @ 1% of the bid amount shall be charged per day till removal of the articles. Where the ground rate so charged exceeds the offered price deposited, the Bidder/party shall cease to have any right on the said articles. The amount deposited by the Bidder shall be adjusted towards the ground rent and the articles shall become absolute property of the Court free from all encumbrances and will be put to fresh auction.
14. The Court reserves the right to accept or reject any or all the offers of tenders without assigning reasons thereof.
15. No complaint or rejection, if any, after finalization of the Tender will be accepted.
16. In case of any dispute, the decision of the District Judge, Cuttack shall be final and binding on all parties.



Registrar

Civil Courts, Cuttack